

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 123/TL/2012

Sub: Application under Section 14 (a) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of transmission licence and other related matters) Regulations, 2009 with respect to transmission licence to Torrent Energy Limited.

Date of hearing : 21.6.2012

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S. Verma, Member
Shri M.Deena Dayalan, Member
ShriA.S.Bakshi, Member (EO)

Petitioner : Torrent Energy Limited, Ahmedabad

Respondents : Power Grid Corporation of India Limited and Others

Parties present : Shri T.P.Vijaysarathy, TEL
Shri Khanna, TEL
Shri Ravinder Gupta, CEA

Record of Proceedings

The representative of the petitioner, the Torrent Energy Limited (TEL) made power point presentation to the Commission regarding its application for grant of transmission licence for the transmission system associated with the 1200 MW Dehej generating station (DGEN) connecting DGEN - Navsari by 400 kV D/C with triple snowbird conductor and associated bays. The representative of the petitioner submitted that TEL is executing the gas based thermal generating station with a total capacity of 1196.85 MW at Dehej, Gujarat. The petitioner had applied for connectivity from its generating station and also for Long Term Open Access for 1200 MW to CTU. After detailed deliberation in the 13th Western Region constituent's meeting, CTU proposed direct interconnection at 400 kV Navsari sub-station through TEL (DGEN) TPS - Navsari 400kV D/C line (Triple/Quad) as connectivity scheme. CTU granted connectivity for DGEN-

Navsari line on 7.2.2011 and Long Term Open Access on 5.8.2011. LTOA agreement was signed with CTU on 9.1.2012 with submission of Bank Guarantee.

2. The representative of the petitioner submitted that in accordance with Regulation 8 (8) of CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access) Regulations 2009 (Connectivity Regulations), the generating station with a capacity of 500 MW and above, is not required to construct the dedicated transmission line and such line is to be taken into account by the CTU and the CEA for coordinated transmission planning. The required time period for commissioning of the transmission line was the time specified by the Commission plus 9 months from the date of signing of the transmission agreement and furnishing of the Bank Guarantee. Since, the connectivity was sought with the target date as October 2012, CTU expressed its inability to take up the implementation of the transmission line. CTU also filed Petition No. 116/2011 before the Commission for seeking approval for deviation from Regulation 8(8) of the Connectivity Regulations in which petitioner was also a party. The Commission in its order dated 19.12.2011 clarified that though the implementation of the dedicated transmission lines are being carried out by the generating stations themselves, they remain part of the coordinated transmission planning and therefore should be considered as part of the basic network. However, such lines which are developed by the generators themselves shall qualify for inclusion under the basic network only after a transmission licence is obtained in accordance with Clause 6 (c) of the CERC (Terms and conditions for transmission license and other related matters) Regulations 2009 (Transmission Licence Regulations).

3. The representative of the petitioner also submitted that pursuant to the above order of the Commission, the petitioner has taken steps to establish the DGEN-Navsari transmission line and has filed the petition for grant of licence under Regulation 6 (c) of the Transmission Licence Regulations. The representative of the petitioner however submitted that Western Region System Strengthening Transmission System, Dahej-Vadodara 400 kV transmission line is being implemented under tariff based competitive bidding. Once this line is commissioned, electricity would flow from Vadodara to Dahej and then to Navsari and vice versa. The representative of the petitioner submitted that the Dehej-Navsari transmission line would be used as main transmission line and as part of the inter-State Transmission System. The petitioner has complied with the requirements of the Transmission Licence Regulations. He prayed that transmission licence be granted to the petitioner in accordance of Regulation 6 (c) of the Transmission Licence Regulations.

4. After hearing the representative of the petitioner, the Commission directed to issue notice to the respondents and CTU who may file their replies by 15.7.2012, and the petitioner shall file its rejoinder, if any, by 30.7.2012.

5. The petition shall be listed for hearing on 7.8.2012.

By the order of the Commission

**SD/-
(T. Rout)
Joint Chief (Law)**